

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

26.07.2012

OA No. 495/2012 with MA No. 224/2012

Mr. Y.K. Sharma, Counsel for applicant.

MA No. 224/2012

Heard on this MA filed by the applicant for condoning the delay in filing the OA. The MA is allowed. The delay in filing the OA is condoned.

The MA stands disposed of accordingly.

OA No. 495/2012

Through this OA, the applicant has prayed that the respondents may kindly be directed to amend/revise his TRCA and he be given the benefit of enhanced TRCA (pay scale) w.e.f. 19.12.2009.

Having considered the submissions made on behalf of the applicant and on perusal of the documents on record, we are of the view that the applicant is at liberty to file a representation in this regard to the respondents within a period of two weeks. In case such a representation is filed within the aforesaid period, the respondents are directed to decide the representation of the applicant within a period of two months from the date of receipt of a copy of the representation.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order

Anil Kumar

(Anil Kumar)
Member (A)

K.S. Rathore

(Justice K.S.Rathore)
Member (J)

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